

*Doctor's visit to  
A. I. I. M. S. (C.A.)*

**Mr. Speaker:** The answer has been given. Now it is entering into argument, that it should not have been so. That is a different thing.

**Shri Hem Barua:** We have taken a moral attitude. Will that not be affected?

**Mr. Speaker:** I am not entering into the question as to whether it was right or wrong. The information has been given and the point clarified.

**Shri Hari Vishnu Kamath** (Hoshangabad): The Health Minister, if I understood her aright, said that the general policy, which is a very sound one, adopted by Government in regard to South Africa has been relaxed in some cases, depending on the merits of the individuals concerned. Is the Prime Minister aware of a single instance . . .

**Shri Ranga:** Previous instance.

**Shri Hari Vishnu Kamath:** . . . where on a reciprocal basis, or to reciprocate the gesture made by the India Government, the South African Government has admitted an Indian, however eminent he may be in his own field of activity, into that country?

**Dr. Sushila Nayar:** I think that some of our men will soon have that privilege extended to them as a result of the policy that we are following in keeping with the importance we attach to science.

**Shri Hari Vishnu Kamath:** My question was a specific one whether in the past there has been any instance.

**Mr. Speaker:** Whether so far anyone has been admitted—that is the question.

**Dr. Sushila Nayar:** I am not aware of that.

**Shri Hari Vishnu Kamath:** Is the Prime Minister aware? She may not be aware. But the Prime Minister may be. He is nodding his head.

**Mr. Speaker:** Papers to be laid on the Table.

12.18½ hrs.

PAPERS LAID ON THE TABLE  
INDIA'S NOTE TO CHINA

**The Minister of External Affairs** (Shri Swaran Singh): I beg to lay on the Table a copy of Government of India's note dated the 7th April, 1965 to be given to the Embassy of China in India. [Placed in Library, see No. LT-4185/65].

NOTIFICATIONS UNDER PROHIBITION ACT

**The Minister of State in the Ministry of Home Affairs** (Shri Hathi): I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 62 of the Prohibition Act, 1950, read with clause (c) (iv) of the Proclamation dated the 24th March 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala:

- (i) SRO 48/64 dated the 3rd March 1964;
- (ii) SRO 269/64 dated the 1st Sept. 1964;
- (iii) SRO 283/64 dated the 15th Sept. 1964;
- (iv) SRO 306/64 dated the 6th Oct. 1964;
- (v) SRO 378/64 dated the 8th Sept. 1964.

[Placed in Library, see No. LT-4186/6].

12.19 hrs.

RE: POINT OF PRIVILEGE

**Shri Badae** (Khargone): On a point of order. This is very important. That is about whether the President of the Congress, Shri Kamraj, can give a statement . . .

**Mr. Speaker:** He has already consulted me. I have told him . . .

**Shri Bade:** I have not consulted you.

**Mr. Speaker:** He gave a notice . . .

**Shri Bade:** That is about the PAC.

**Mr. Speaker:** I have not given him consent . . .

**Shri Bade:** The point is . . .

कामराज ने यह स्टेटमेंट दिया है कि कैबिनेट ने डिस्मिशन ले लिया है और हिन्दी का बिल आने वाला है। क्या इस तरह का स्टेटमेंट दिया जा सकता है जब कि पार्लियामेंट चल रही है ?

**Mr. Speaker:** I am not concerned with anybody else making any statement I have not given the hon. Member that consent. I am not taking it up. He should not raise it.

**श्री बड़े :** मेरा सवाल है . . . \*\*\*

**श्री हुकम चन्द कछवाय (देवास) :**  
अध्यक्ष महोदय \*\*\*

**श्री प्रकाशबीर शास्त्री (बिजनौर) :**  
अध्यक्ष महोदय \*\*\*

**अध्यक्ष महोदय :** जो कार्रवाई मेरी इजाजत के बगैर चलेगी वह न लिखी जाए बिक्रुल ।

**Shri U. M. Trivedi (Mandasaur):**  
On a point of order. This has nothing to do with what you have not allowed. I would like to know—whether this goes on record or not, according to your directions, I have no objection to it—I would like to know whether the Leader of the House will take exception to this and move a motion in this House that a breach of privilege has taken place, and action must be taken against that particular person who has committed a breach

of privilege and contempt of this House by making a particular statement which is uncalled for, which he had no justification to make. He is nobody to control this Parliament.

**Mr. Speaker:** There is no question of anybody controlling this Parliament. Parliament is not being directed or controlled by anybody outside. Any statement that any one makes there, however eminent he might be, does not matter much so far as we are concerned. He may have his own capacity or his own position, I do not know that. I have already held and told the Members that this is no breach of privilege. Even if a Minister makes any statement outside, I have held it so many times that there is no question of any breach of privilege at all. It is only a courtesy that must be shown to the House. There may be some impropriety about that. It has been held not only by me but also by all my predecessors, and now all the hon. Members get up insist that this is a breach of privilege. I have already told them that I have withheld my consent. There is no question of any breach of privilege.

**श्री हुकम चन्द कछवाय :** अध्यक्ष महोदय, मेरा एक व्यवस्था का सवाल है ।

**अध्यक्ष महोदय :** कोई व्यवस्था का सवाल नहीं है । माननीय सदस्य बिला वजह हाउस की कार्यवाही में रुकावट डाल रहे हैं । मैंने फैसला दिया है अब उसके बाद कोई चीज नहीं आनी चाहिए ।

**श्री प्रकाशबीर शास्त्री :** अगर आप आदेश देंगे तो हम इस सदन को भी छोड़ सकते हैं और जो आप कठोर से कठोर दण्ड देंगे वह भी स्वीकार करने को तैयार हैं लेकिन आप हमारे अधिकारों के संरक्षक हैं और आप इस बात को जानते हैं कि गवर्नमेंट के फैसले

[श्री प्राणशशीर शास्त्री]

की घोषणा गवर्नमेंट ही कर सकती है। सत्तारूढ़ पार्टी का कोई प्रेसीडेंट इस बात की घोषणा नहीं कर सकता। श्री कामराज ने जो यह घोषणा की है कि सब कमेटी ने फैसला कर लिया है बिल का ड्राफ्ट हो रहा है और वह बिल इसी सेशन में आयेगा यह घोषणा प्रधान मंत्री या गृह मंत्री ही कर सकते हैं लेकिन कांग्रेस का प्रेसीडेंट इस घोषणा को नहीं कर सकता यह हमारे कहने का अनिश्चित है।

**अध्यक्ष महोदय :** मैं इससे कोई सम्बन्ध नहीं रखता।

**श्री बृजराज सिंह (बरेली) :** प्रधान मंत्री कुछ कहना चाहते हैं उन्हें कहने दिया जाय

**Dr. M. S. Aney (Nagpur):** You have made a distinction between impropriety or want of courtesy to the House and contempt of the House. That is a very fine distinction. What is the way to judge whether it is impropriety or contempt whether it is done by the members of the Government or other persons? In my opinion, it is dangerous to draw such a line of distinction between impropriety and contempt.

**Mr. Speaker:** The hon. Member did not follow me. I said that if it had been made by a member of the Government, the question of impropriety would arise, not if somebody makes it.

**श्री बागड़ी (हिमार्) :** क्या यह सारी सरकार ने मिल कर फैसला किया है उस बारे में प्रधान मंत्री हमें बतलायें... (इंटरप्रांस)

**अध्यक्ष महोदय :** पहला सवाल यह है कि इसमें मैं भी बहुत ज़िद करता हूँ और मुझे श्री क्रीशान के सम्बन्ध में इसके लिये माफ़ करें। मैं बार बार कह रहा हूँ कि मैं इस पर अपनी मंजूरी नहीं दी उसके बाद सम्बन्धों द्वारा यह

फ़ोर्स करना कि हम ज़रूर इस बात पर बहस करेंगे, वे अपनी इस ज़िद पर कायम रहेंगे या वह मेरी बात और मेरे फैसले को मान लेंगे? मैं चाहूँगा कि अब भी वह मेरी बात को मान लें और इस वक्त इस को न उठायें क्योंकि मैंने इसकी कंसेंट नहीं दी है।

**श्री किशन पटनायक (सम्बलपुर) :** मैं एक दूसरी बात अर्ज करना चाहता हूँ।

**अध्यक्ष महोदय :** जी नहीं, इस वक्त मुझे काम करने दीजिये।

12.24½ hrs.

PAPERS LAID ON THE TABLE  
 —contd.

NOTIFICATION UNDER ESSENTIAL COM-  
 MODITIES ACT

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): I beg to lay on the Table a copy of Notification No. G.S.R. 524 dated the 3rd April, 1965, extending the Imported Foodgrains (Prohibition of Unauthorised Sale) Order, 1958, to the Union Territory of Dadra and Nagar Haveli, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, see No. LT-4187/65].

12.25 hrs.

ESTIMATES COMMITTEE

PRESENTATION OF FOURTH REPORT

**Shri A. C. Guha (Barasat):** I beg to present the Sixty-ninth Report of the Estimates Committee on the Ministry of Transport—Vishakapatnam and Tuticorin Ports.